

IERS GSTIN: 09AFCPA3502J1ZX

Date: 05.09.2019

To,

The Secretary
Central Electricity Regulatory Commission
3rd & 4th Floor Chanderlok Building,
Janpath, New Delhi -110001


Subject: Suggestions & Comments on Draft CERC (Open Access in Inter-State Transmission) (Sixth Amendment) Regulations, 2019

Sir,

With respect to the Public Notice on submission of Suggestions/ Comments on **Draft CERC (Open Access in Inter-State Transmission) (Sixth Amendment) Regulations, 2019**, we, M/s Indian Energy Regulatory Services a leading regulatory services provider to energy sector of India is submitting its thoughtful suggestions & comments on the draft as follows:

1. Hon'ble CERC is requested to allow that Day Ahead NOC issued by respective SLDCs shall also be used for Real-time power market scheduling.
2. Considering the Short-Span transaction time of Real time power market scheduling, it is requested before Hon'ble Commission that stakeholders including buyers & sellers shall be allowed to do relatime power transections on mobile based app linked with mobile no with SMS alerts for all relatime power scheduling.
3. Concept of Advisory Member to be introduced as per CERC PMR Regulations 2010.

Sincerely,


Gaurav Nand
Founder

Indian Energy Regulatory Services

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